

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO. 2890
TO BE ANSWERED ON THE 20/12/2024

PROTECTION OF FARMERS UNDER CONTRACT FARMING

2890. SMT. RENUKA CHOWDHURY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state::

- (a) whether Government has taken note of the fact that under the arrangement of contract farming farming between farmers and private companies, there have been instances of exploitation of farmers and farm labourers;
- (b) whether the private companies indulging in contract farming are bound by Labour Laws and are deemed to provide social security to farmers and laboureres, if so, the details thereof, if not the reasons therefor; and
- (c) the steps taken by Government to provide social security to contract farmers?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

(SHRI RAMNATH THAKUR)

(a) to (c): Agriculture and Agriculture Marketing is a state subject. 15 states (Andhra Pradesh, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Maharashtra, Madhya Pradesh, Mizoram, Odisha, Rajasthan, Sikkim, Telangana, Uttarakhand) have made contract farming provisions in their APMC Acts.

Contract farming, inter alia, provides for an institutional arrangement for registration of sponsoring companies, recording of contract farming agreements, indemnity to farmers' land and lays down a time-bound dispute resolution mechanism.

Laws relating to labour protection and social security for the time being in force remain applicable on contract farming also.
